

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-209
IB-2649(ND)/2019

IN THE MATTER OF:

Maxwell.

....APPLICANT

Vs.

ASP Sealing Products Ltd.

....RESPONDENT

SECTION

U/s 9 IBC code 2016

Order delivered on 10.02.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SMT SUMITA PURKAYASTHA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sanjeev Sagar, Mr. Ashok Vadhera, Mr. Rishi Vadhera,
Advocates

For the Respondent

: Mr. Aditya Nayyar, Advocate

For the Intervener

:

ORDER

Matter called. No representation on behalf of the Operational Creditor. Counsel for the Corporate Debtor is present. Last and final opportunity is given to the Corporate Debtor for filing reply within seven days from the date of this order, failing which, the appropriate order will be passed on the next date of hearing.

List on 28.2.2020.



(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)